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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION T.A. NO. 1488 of 1987

A.K.Handa

.....

Applicant

Versus

The Union of India & others.....

Respondents.

Hon.D.S.Misra- AM
Hon.G.S.Sharma-JM

In this transferred Writ Petition under section 29 of the Administrative Tribunals Act no.XIII of 1985 received from Allahabad High Court, the only relief claimed by ~~all~~ the ^{two &} ~~four~~ petitioners is that their names be included in the seniority list of Surveyor Cadre already finalised by the respondents and the present seniority list be quashed. None is present on behalf of the petitioner, nor they have filed any rejoinder. ^{to the} ~~to the~~ application ^{has been} moved on behalf of the respondents by the learned Senior Standing Counsel Sri N.B.Singh stating that the names of the petitioners have already been included at Serial no. 113 and 437 under order dated 28.12.1980 of the Commander's and the petition has become infructuous and that is why the petitioners are not interested in prosecuting the case. The contention of the respondents' counsel appears to be correct. The petition is accordingly dismissed as having become infructuous.

J.M.

Dhme
A.M.

Dt/13.9.88